

ITEM NO.6

COURT NO.7

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION (CIVIL) Diary No(s). 21171/2024

IN W.P.(C) No.4677/1985

BINDU KAPUREA

Petitioner(s)

VERSUS

SUBHASISH PANDA

Respondent(s)

IA No. 111340/2024 - EX-PARTE AD-INTERIM RELIEF)

WITH

Diary No(s). 21740/2024 (PIL-W)

IA No. 113516/2024 - EX-PARTE STAY)

Date : 09-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

Mr. Gurukrishna Kumar, Sr. Adv./AC

Mr. A.D.N. Rao, Sr. Adv. /AC

Ms. Anitha Shenoy, Sr. Adv./AC

Mr. Siddharth Chawdhary, AOR/AC

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.

Mr. Ankit Shah, Adv.

Mr. Manan Verma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice in the Contempt Petitions

returnable on 14<sup>th</sup> May, 2024.

We direct that the respondents shall remain personally present in Court on the next date of hearing.

Dasti in addition.

We direct that the respondents shall not indulge in any further tree felling and *status quo* as of today shall be maintained in respect of the property subject matter of these Contempt Petitions.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)  
COURT MASTER (NSH)